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(c) No such assessment has been made so far.]

FREE EDUCATION UPTO CLASS VIII IN SCHOOLS IN WEST BENGAL

*175. SHRI SASANKASEKHAR SANYAL: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to refer to the reply to Starred Question No. 82 given in the Rajya Sabha on the 29th April, 1970 and stale whal steps, if any, have since been taken for making education tree upto Class VIII in die Higher Secondary Schools in West Bengal?.

THE DEPUTY MINISTER IN THE MINISTRY OE EDUCATION AND YOUTH SERVICES (SHRI A. K. K.IŞK.U): According to the information received from the State Government of West Bengal, the Education Department of the State Government is processing a scheme for making education free upto Class VIII for girls in urban areas. Education is already free up to Class VIII for girls in rural areas of West Bengal.

COMPLAINT BY IRANIAN FOOTBALL **TEAM**

*176. SHRI PRANAB KUMAR MUKH-ERJEE: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to

- (a) whether it is a fait that the Iranian Football Team which took pait in the recent I.V.A. Shield Championship at Calcutta complained of misbehaviour by the public;
- (b) if so, whether Government have made any enquiry into the complaint; and
 - (c) what are the results qf the enquiry!

Till; MINISTER OF STATE IN THE MINISTRY OF EDUCATION AM) YOUTH SERVICES (SHRI BHAKT

India Football Federation or to the Government of India.

to Questions

(c) Docs not arise.

MEMORANDUM ON ALICARII MUSLIM University (Amendment) Bill

- *177. DR. BHAI MAHAVIR: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:
- (a) whether it is a fact that fourteen Members of Parliament have recently submitted a Memorandum to the Prime Minister against the Aligarh Muslim University (Amendment)
- (I)) if so, what is the text of the memorandum and who are the signatories thereto;
- (c) what decision has been taken by Government in this regard?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (I'ROF. V. K. R. V. RAO): (a) to (c) A statement is placed <;n the Table, of the House.

STATEMENT

(a) ami (b) A letter signed by 15 Members of Parliament was presented to the Prime Minister on the 6th August 1970 stating that the future of the Aligarh Muslim Universit) hail been one of the dominant problems exercising the mind of all sections of Muslim community in the coun-u\ and the Inline shape that may be assigned in the University was being um. regarded as the *sine* qua non lor the preservation >•! Muslim culture and the way of life in the country, 'the signatories had utged that the recommendations made by Man Committee consisting of Shri M.M. Bcgg and others which had been appointed by Shri Fakhruddin AH Ahmed to consider the views received from a large body of Muslims in connection with the amendment of the Aligarh Muslim University Ail and in give shape to them, may be accepted by Government and incorporated in the legislation in be undertaken in this behalf.

Among the major recommendations of the Committee were ihe demands that the Aligarh Muslim University be deemed to have been established by the Muslim minority of India and thai the residential character of the University should be maintained.

I he lKiines n signatories to the letter were

Ihe fniliming—

- 1. Mil. Shall! Quereshi
- 2. Shri M. Y. Salcem
- SHRI MUSH1R AHAMED KHAN
- 4. Shri 1'. M. S;i\ccd
- 5. Shri S. S. Sycd
- (>. Mohammad Yusuf

- 7. Shri Syed Aluned
- 8. Shri Lutfal Haque Hazi
- 'J. Shri F. H. Mohsin
- 10. Shri Sved Ahmed Aga
- 11. Shri Mustafa Rashid
- 12. Shri A. Q. A .sari
- 13. Shri Gulani I\abi Untoo
- 11. Shri M. Asac Madani
- 15. Shri Hayalullih Ansari.
- (c) Decisions on (unprchcusive long term legislation both for the Aligarh Muslim University and the Baiiaras Hindu University have yet to be taken. However, having regard to the fact that the Golden Jubilee of the Aligarh Muslim University was scheduled to be held in December 1970, an Amend-Incnt Bill was introduced in [lie Rajya Sabha on August 31, 1970 with a view to providing for a democratic set up of the Court and the Executive Council b fore the celebrations.

LOANS TO PRIVATE COMPANIES

- *17«. SHRI A. P CHATTERJEE: Will the Minister of FIf ANCE be pleased to state:
 - (a) the amount oloans granted by the various publ
- (b) what is the p rcentage of such loan'. granted to the companies with a share capital of over 10 rrores of rupees and the percentage of loans in HI tpanies with a share capital of less than 10 crores;
- (c) whether there is any proposal under Government's consideration to convert the loans into equities; and
- (d) what are the names of the companies m which the financial institutions have given loans during the pe tod mentioned in part (a) above and what is the average dividend rate for equities ai d preference shares of these companies for the last three years?

THE MINISTER OF FINANCE (SHRI V. B. CHAVAN): (a) (la and (d) The information is being collected and will be laid on the Table of the I

(c) Arising out of he recommendations of the Industrial Licensing Policy Inquiry Committee, Government accepted the 'joint sector' concept in principle and decided that it should be ensure I 'li future that there was greater degree of participation in management, particu arly at policy levels, in the case of major projects involving substantial assistance from ublit financial institutions; public limine! I institutions would also, as part of the t financial assistance arrangements, exerci! i ption for converting loans given and debentures issued in future, either" wholly or partly, into equity within

a specified period of time. As for loans and debentures given in the past, the financial institutions concerned would have discretion lo negotiate conversion in cases of default.

to Questions

The detailed operational arrangements which would be necessary to give effect to the above decisions, are under active consideration of the Government.

Aw \KDS FOR BOOKS

*179. SHRI B. C. PATTANAYAK: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state the names of the schemes under which awards for books are annually given for the different languages of India?

t\HE MINISTER OF EDUCATION AND YOUTH SERVICES (PROF. V. K. R. V. RAO): Awards for books in different Indian languages are given annual!) by the Minis IIN ni Education and Youth Services under following schemes—

- 1. Award of prizes to authors for writing books/manuscripts in any of the Indian languages other than Hindi, Sanskrit and in their mother-tongue.
- ubl 2. Award of prizes to Hindi writers belonging to non-Hindi speaking areas for literary works in Hindi.
 - 3. Prize competition of books for neoliterates in any of the languages enumerated in the Constitution of India except Sanskrit.

Besides the Sahitya Akademi awards annual prizes to the most outstanding books of literary merit published in am *ot* the eighteen Indian languages recognised by the Akademi, namely, the fifteen languages enumerated in the Constitution of India and Maitlnli. Dogri and English.

PLAN TO SUBVERT INDIAN ECONOMY

- *180. SARDAR GURCHARAN SINGH TOHRA: Will the Minister of FINANCE be pleased to state:
- (a) whether Government's attention has been drawn to a news-item that appeared in tip.' 'Hindustan Times' of IOih October, 1970 to the effect that certain Chinese agents have finalised a plan to subvert the Indian cconow\ bv putting into circulation fake currency notes worth several crores of rupees in various Indian markets; and
- (b) if so, the reaction of Government in this regard.

THE MINISTER OF REVENUE AND EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA): (a) and (b) Government have seen this report. However, inquiries so far made do not confirm it. Utmost vigilance is being maintained in this regard.

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